GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 520 TO BE ANSWERED ON 04.12.2025

Deforestation and pollution in Uttarakhand

520. SHRI MAHENDRA BHATT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Government has proposed any action plan to prevent deforestation and pollution in Uttarakhand;
- (b) if so, the details thereof;
- (c) whether the Central Government is considering to provide additional assistance or funds to the State in the form of a Green Bonus for State's Green Revolution; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (d) The Protection and management of forest are primarily the responsibility of the State Governments/Union Territory Administrations. There are legal frameworks for the protection and management of forest resources of the country which include, the Indian Forest Act 1927, Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, and the State Forest Acts, Tree Preservation Acts and Rules, etc,. The State Governments /UT Administrations take appropriate actions to protect forest and tree resources under the provisions made under these Acts/ Rules.

Further, to address pollution concerns, the Ministry of Environment, Forest and Climate Change (MoEF&CC) launched the National Clean Air Programme (NCAP) in January 2019 for improving air quality in 130 non-attainment and Million Plus Cities across the country, including Dehradun, Rishikesh and Kashipur cities of Uttarakhand. In addition, the National Mission for clean Ganga (NMCG) has been launched for water quality monitoring to improve the overall health of the Ganga river basin in the State of Uttarakhand. There is no such proposal under consideration in the form of a dedicated "Green Bonus" for the State's Green Revolution.
